

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00292/2020

Dated Monday the 9th day of March Two Thousand Twenty

CORAM : HON'BLE MR. T. JACOB, Member (A)

P. Jayaseela Rao
Meteorologist "A"
Quarter No. 19-B
Meteorological Observatory Compound
Meenambakkam, Chennai 600 027. Party-in-Person

Vs

1. Union of India rep. by
Secretary
Ministry of Social Justice and Empowerment
Sastrabhavan, New Delhi – 110 001.

2. Secretary
Ministry of Earth Sciences
Prithvibhavan, Near Mausambhavan
Lodhi Road, New Delhi – 110 003.

3. Secretary
Dept of Personal and Training
North Block
New Delhi – 110 001.

4. Director General of Meteorology
India Meteorological Department
Mausambhavan, Lodhi Road
New Delhi – 110 003.

5. Scientist I/C
Regional Meteorological Centre
No. 6, College Road
Nungambakkam, Chennai – 6. Respondents

By Advocate Mr. G. Dhamodaran

SKS,

ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"To direct the respondents

- a. To promote the applicant by conducting DPC as required under rules to the cadre of Meteorologist "B" in furtherance of Annexure -I.
- b. To accrue the loss caused due to reservations in promotion issue as the applicant will become ineligible to further promotions of next ~~grade~~ of Scientific Officers or relax the rules and promote the applicant appropriately to the next cadre of Scientific Officer - I."

2. It is submitted that the applicant joined the department through Staff Selection Commission on 20.12.1990 as Senior Observer (now Scientific Assistant). He was promoted in 2014 as Meteorologist "A" (Erstwhile Asst. Meteorologist Gr-II). It is submitted that cadre restructuring was done in June 2015. He made representations dt. 20.03.2018, 15.09.2019 & 02.03.2020 for grant of promotion which are still pending for consideration. It is submitted that the applicant would be satisfied if the representations are directed to be considered by the respondents within a time limit to be stipulated by this Tribunal.

3. Mr. G. Dhamodaran takes notice for the respondents.

4. In view of the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the Competent Authority to

consider the representations of the applicant dt. 20.03.2018, 15.09.2019 & 02.03.2020 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.